

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1482
ANSWERED ON:22.08.2007
FIXED TENURE FOR CADRE POSTS OF IAS
Jagannath Dr. M.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has recently decided to enforce the rule of a minimum tenure of two years for cadre posts of Indian Administrative Service (IAS);
- (b) if so, the details thereof;
- (c) whether the Government has written to all the State Governments seeking their consent in this regard; and
- (d) if so, the response of the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): The Central Government has issued notifications on 24th August 2006 amending the Indian Administrative Service (Cadre) Rules, 1954, Indian Police Service (Cadre) Rules, 1954 and Indian Forest Services (Cadre) Rules, 1966 to provide for minimum tenure, in consultation with the State Governments concerned, of all or any of the cadre posts specified for the State concerned, in item 1 of the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955, Indian Police Service (Fixation of Cadre Strength) Rules, 1955 and Indian Forest Services (Fixation of Cadre Strength) Rules, 1966.

(c) & (d): All the States have been asked to forward their comments for fixing the minimum tenure for the postings of the members of IAS of the States concerned. Himachal Pradesh, Jammu & Kashmir, Karnataka, Arunachal Pradesh, Daman & Diu, Goa, Chandigarh and Manipur have agreed to the proposal and minimum tenure of two years has been fixed for the cadre posts of the IAS for Himachal Pradesh, Jammu & Kashmir and Karnataka. The States, which have not agreed to the proposal of providing minimum tenure of the postings of the IAS officers, are Tamil Nadu, Rajasthan, Punjab, West Bengal, Madhya Pradesh, Andhra Pradesh, Gujarat and Tripura. The other States have not given their final comments.